

have also been included as high priority districts. These districts receive higher per capita funding, enhanced monitoring and focused supportive supervision, and are supported to adopt innovative approaches to address their special healthcare challenges.

Under NHM, financial support is provided to States to strengthen their healthcare systems including support for infrastructure, equipment, human resource and other resources based on the requirements posed by the States in their Programme Implementation Plans. Besides the support for medical human resource, support is also provided for programme managers, finance managers and accountants, data managers etc. for effective programme implementation.

- (d) The Ministry has initiated the process of formulating a new health policy.

Prosecutions under COTPA, 2003

1473. DR. CHANDAN MITRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of persons found guilty of violating the Cigarette and Other Tobacco Products Act (COTPA), 2003 during the last three years, year-wise and State-wise;

(b) the reasons for very poor enforcement of COTPA and ineffective monitoring at various levels; and

(c) the fresh steps taken by Government to discourage the consumption of cigarettes and other tobacco products by imposing progressive restrictions and to protect nonsmokers from second hand smoke?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) and (b) The enforcement of the Cigarette and other Tobacco Products Act (COPTA), 2003 is a State issue and there is no centralized mechanism of data collection. However, the data (for the period from April, 2012 to September, 2013) as received from the various States where the National Tobacco Control Programme (NTCP) is under implementation is given in the Statement (*See* below).

Under the elventh Five year Plan the National Tobacco Control Programme (NTCP) was limited to only 42 districts covering 21 states and some of the important provisions were not implemented due to stay by the court. However, currently almost all the provisions are notified and under implementation. The capacity of the law enforcers has also been built up over a period of time.

(c) A number of steps have been taken by the Government in this regard, which include the following:

- The Twelfth Five Year Plan has approved upscaling the NTCP to cover all the districts and States in a phased manner.
- The law enforcers manual (2013) has been developed and disseminated to the States.
- National Level Public Awareness campaign is a key activity under National Tobacco Control Programme (NTCP) which is aimed at educating people about the adverse health effects of tobacco use. A variety of media like electronic (Government and private Channels and FM/radio), outdoor billboards, bus panels, exterior train wrap-up, newspaper advertisement etc. have been used to reach a wide set of audience.
- Health spots relating to harmful effects of tobacco use are displayed by films and TV Programmes displaying tobacco products or their use, as per the Rules notified under COTPA, 2003.
- Gutkha and other similar food products containing nicotine and tobacco have been prohibited under the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011 dated 1st August, 2011, issued under the Food Safety and Standards Act, 2006.
- The Union Minister of Health and Family Welfare has written to all the Chief Ministers to consider adopting a 'Comprehensive Taxation Policy' for all tobacco products so that they are taxed at similar rates and incentive to shift to relatively cheaper tobacco products is minimized. It has also been emphasized that under the policy, the tax rate should be linked to both inflation and changes in household income, so that any tax increase leads to an effective and 'real increase' in the price of tobacco products, making them less affordable over time and thereby reducing consumption and prevalence.
- Further, Secretary, Department of Health and Family Welfare *vide* letter dated 26th June, 2014 has written to Secretary (Revenue) to adopt a 'Comprehensive Tax Policy' for tobacco products in the broader public health interest and with a view to protecting youth and children from getting addicted to tobacco use.
- Regular communications have been sent from various levels for enforcement of COTPA and the Rules framed thereunder. Some of the recent communications are as under:

- (i) *Vide* letter dated 22.08.2013, the Secretary Health and Family Welfare wrote to all the Chief Secretaries and Director General of Police in States/Union Territories to implement the Rules related to Regulation of Advertisements at Points of Sale.
- (ii) *Vide* letter dated 04.06.2014 Additional Secretary, Ministry of Health and Family Welfare, has written to all the Chief Secretaries and Administrators in States /Union Territories to make compliance to COTPA a necessary condition in the licenses being issued to eating house and restaurants.
- (iii) Based upon the request of Ministry of Health and Family Welfare, Secretary Ministry of Home Affairs *vide* letter dated 07.05.2014 has written to the Director General of Police of all the States and Union Territories to make compliance to COTPA a part of the monthly crime review meeting at district level.

Statement

Status of the number of people fined/challaned

(As per information provided by the States for the period April, 2012-September, 2013)

Sl.No.	States	Challaning Mechanism for COTPA	
		Number of People Challaned	Amount Collected (₹)
1	2	3	4
1.	Rajasthan	12,891	13,51,314
2.	Assam	786	87,863
3.	Karnataka	19,030	19,58,724
4.	West Bengal	None	NA
5.	Tamil Nadu	26,081	27,73,750
6.	Uttar Pradesh	156	17,820
7.	Gujarat	7,037	3,80,005
8.	Delhi	6,802	3,07,010
9.	Madhya Pradesh	No Data Shared	12,020
10.	Nagaland	None	NA

1	2	3	4
11.	Tripura	None	NA
12.	Mizoram	599	41,454
13.	Arunachal Pradesh	Nil	NA
14.	Sikkim	89	5,200
15.	Jharkhand	None	NA
16.	Bihar	239	34,650
17.	Uttarakhand	None	NA
18.	Maharashtra	12	1,800
19.	Goa	2,031	2,03,020
20.	Andhra Pradesh	71,705	52,83,948
21.	Odisha	8,758	7,26,949

Status of AIIMS, Jodhpur

†1474. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the time by when the construction of AIIMS at Jodhpur city of Rajasthan would be completed;

(b) whether Government proposes to provide all the facilities at the AIIMS situated at Jodhpur; and

(c) if so, the facilities that have been made available as of now, and the time by when the remaining facilities would be made available?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) to (c) All efforts are being made for early completion of different construction contract packages at AIIMS, Jodhpur. Facilities as per approved scope are provided for AIIMS, Jodhpur in a phased manner. The first batch (50 in number) and the second batch (100 in number) of MBBS students were admitted at AIIMS, Jodhpur during 2012-13 and 2013-14 respectively. The first batch of B. Sc. Nursing students (60 in number) have also been admitted at each six new AIIMS during 2013-14. Admission process for admission of next batches of MBBS and B.Sc. Nursing students in the current

†Original notice of the question was received in Hindi.